

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 158 OF 2019 &
IA NO & 685 OF 2019**

Dated: 14th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

SEP Energy Private Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Varun Pathak

ORDER

IA No. 685 of 2019

(exemption from filing legible copy)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is rejected.

APPEAL No. 158 of 2019

Respondent No.1 neither appeared nor being represented. Therefore, Registry is directed to indicate that Respondent NO.1 is absent even after service of notice, hence placed ex-parte.

Rejoinder, if any, to the Reply filed by Respondent No.2 shall be filed on or before 14.11.2019 after duly serving advance copy to the other side.

List the matter on **02.12.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

Pr/pk